



Regional Training workshop
For Prosecutors and Law Enforcement agencies on
Trafficking in persons

Supported by

Tata Institute of Social Sciences,
Asian Human Right Centre, Hongkong,
International Justice Mission, New Delhi
&
Field Office, UNICEF, Bhubaneswar, Odisha

Organized by

Centre For Child Rights,
National Law University Odisha, Cuttack
Kathajodi Campus, Sector -13, Cuttack, Odisha
0671-23308014 -17 Website: www.nluo.ac.in

The National Law University Odisha, Cuttack established by the Orissa National Law University Act IV of 2008, seeks to promote advanced learning, teaching, research, and diffusion of knowledge in the field of law and related issues to support and develop professional skills of persons intending to take up advocacy, judicial service, legal service, and service for legislative drafting as their profession. The University has in order to fulfill its obligation to promote legal awareness amongst non-legal personnel, stakeholders, duty bearers and civil society members, initiated the establishment of Centre for Child Rights on March 14, 2014 and has been taking various measures to promote the child rights practices among the duty bearers and obligators, and also the civil society members.

Eastern Region Conference on Trafficking in Person

Human trafficking is the gravest violation of human dignity and human rights. "Since all forms of human trafficking are prohibited under the Constitution of India, Trafficking in persons is a crime against Constitution", Dr PM Nair, International Expert on anti human trafficking, in his book *"Human Trafficking: Dimensions, Challenges & Responses"*, Konark Publishers, 2010.

Human trafficking is an organized crime, which has no boundaries of time and space. The traffickers network includes spotters, recruiters, buyers, sellers, transporters, harbourers, financiers, abusers, abettors, conspirators, and so on. The two dimensions of human trafficking are the vulnerability of the trafficked (or likely to be trafficked) person and the demand factor. Human Trafficking affects all of us and therefore, each one of us is a stakeholder, a duty holder, in the mission of anti human trafficking. If we are not part of the solution, we are part of the problem.

The dimensions and intensity of human trafficking (HT) has only increased over the time. New dimensions include trafficking for organ trade, for different types of exploitative labour, mostly camouflaged as a genuine business. The vulnerable are enticed or lured or cheated or coerced or forced to be a victim, often in a very subtle manner. Once the victim falls prey, there is less scope of escape. The trafficked person is often demolished, distraught and devastated. Any amount of rehabilitation can only make cosmetic difference.

The legal regime is robust with latest amendments of IPC (including S.370, 370A etc) and several new related legislations on security of women and children like POCSO Act, JJ Act, and so on, as well as very many orders of Government and the Supreme Court of India. Yet the scenario is not promising. Very few traffickers are convicted. Seldom has the huge revenue generated in this crime been confiscated. Rehabilitation of the victim is mostly a cosmetic action, mostly by NGOs. The response by the government agencies need much to be desired. The actions by the NGOs need to be integrated, facilitated and also monitored. The list of things to be done is too long. We need to prioritize and move forward.

In this context, the role of prosecutors is indeed a very important one, often not recognized much. In the law enforcement scenario, prosecutors are the eyes and ears of the court which dispenses justice. Undoubtedly, strengthening the prosecutors will mean the strengthening of the justice delivery system. An area, mostly unchartered, it craves for attention. Despite good provisions in the laws and Supreme court rulings, why are we not able to achieve stringent conviction of traffickers and get adequate relief and redressal to the victims? There are lot of issues that are before the prosecutors and all those who are associated with the prosecuting systems and justice delivery processes. It is in this context that this training cum workshop has been conceived and planned.

With a view to share good practices and facilitate replication of good practices, and thereby strengthen the hands of those who are fighting and preventing this menace, NLUO in collaboration with TISS Mumbai, International Justice Mission Delhi, UNICEF Odisha and Asian Centre for Human Rights Hongkong; is organizing two –day Conference on 9-10, April 2016 at the National Law University Odisha, Cuttack

Thematic issue for the Conference (Trafficking will include all types of human trafficking, including trafficking for sexual exploitation, forced labour, organ trade and any other exploitation)

1. A critical understanding of the **International Legal frame** work on Trafficking in person –UN Conventions, Protocols, and other international and regional instruments
2. A critical understanding of the **National Legal regime** on Trafficking in person – Constitution, Laws, Court rulings, administrative orders, advisories etc. This sessions will also see discussions on the important Supreme Court Rulings, policies, government directives and practices on issues of human trafficking

3. New **dimensions** of human trafficking, challenges in responses and innovative strategies in addressing them
4. Prosecution **Strategies: Best practices across the world** and their impact
5. Prosecution **Strategies: Best practices in India** and their impact
6. Special Themes: How prosecutors can ensure **protection of Women's Rights and Child rights**
7. Identifying the fault lines, methods of plugging them and **the way forward in ensuring rule of law.**

Important resource persons:

Theme 1: NLUO along with IJM

Theme 2: IJM along with ATSEC

Theme 3: Dr PM Nair

Theme 4: Mr Bijo Francis of AHRC

Theme 5: Ms Swati Chauhan, Addl Sessions Judge Mumbai along with rep of IJM

Theme 6: One experienced administrator and 3 NGOs (ATSEC to identify the right resource persons, including Dr Ranjana Kumari, Delhi)

Theme 7: Mr Rozedar, PP of AP along Dr PM Nair and VC NLUO

Participants for the Conference

The workshop cum conference is mostly focused on the Prosecutors in the region who are handling human trafficking crimes. However, the policy of convergence requires participation of other stake holders in the process and therefore the conference will see the participation of officials and non officials from Labour department, Tourism Department, the State Nodal Officers on anti-human Trafficking, the Directors of Prosecution from the States of North East and East of India, as well as NGOs and Civil Society partners actively working in this region, to be nominated by ATSEC (*the Regional trans-national coordinating body of NGOs working in the field of prevention of trafficking in persons and helping in prosecution, repatriation and social*

reintegration in the region). The representatives of Legal Services authority, and other related stake holders will also be invited.

Accommodation

NLUO shall arrange for accommodation in local hotels on twin sharing basis

Training fee

There shall be no training fee to be paid by the participants

Reimbursement of travel Allowance

There shall be no travel reimbursement

Contact person for the conference

The main organizers of the conference-cum-workshop and other contacts are as follows:

- (a) For matters of all **logistics, arrangements and workshop** details, please contact: Mr Kannayiram of the University. His contacts are: Email: s.kannayiram@nluo.ac.in , Contact Nos. 0671—2338011 or 0671 -23308014-17 extension: 5050, cell: 9444011098 and 9437497498
- (b) **Supporting staff** at the University:
- (c) Regarding the **themes and academic** matters:
 - a. Dr (Prof) Krishnadeva Rao on email: vc@nluo.ac.in and office number: +91 - 0671-2338001
 - b. Dr (Prof) PM Nair, on email nairpm@hotmail.com or pm.nair@tiss.edu ; cell number is +91-9987102315